

Company : Sol Infotech Pvt. Ltd. Website : www.courtkutchehry.com

Global Institute Lahore Act, 2011

2 of 2011

[22 January 2011]

CONTENTS

CHAPTER 1 :- PRELIMINARY

- 1. Short Title And Commencement
- 2. Definitions

CHAPTER 2 :- THE INSTITUTE

- 3. Establishment Of The Institute
- 4. Functions Of The Institute
- 5. Institute Open To All
- 6. Jurisdiction

CHAPTER 3 :- OFFICERS OF THE INSTITUTE

- 7. Officers Of The Institute
- 8. <u>Patron</u>
- 9. Inspection And Inquiry
- 10. <u>Rector</u>
- 11. Powers Of The Rector
- 12. Acting Rector
- 13. <u>Registrar</u>
- 14. Controller Of Examinations
- 15. Treasurer
- 16. Appointments

CHAPTER 4 :- <u>AUTHORITIES OF THE INSTITUTE</u>

- 17. Authorities Of The Institute
- 18. Board Of Governors
- 19. Powers And Duties Of The Board
- 20. Business Of The Board
- 21. Delegation Of Powers
- 22. Academic Council
- 23. Powers And Duties Of Academic Council

CHAPTER 5 :- FINANCIAL PROVISIONS

- 24. Institute Fund
- 25. Budget, Audit And Accounts

CHAPTER 6 :- MISCELLANEOUS

- 26. <u>Rules</u>
- 27. Statutes
- 28. First Statutes
- 29. <u>Regulations</u>
- 30. <u>Removal Of Difficulties</u>
- 31. <u>Savings</u>

SCHEDULE 1 :- SCHEDULE I

Global Institute Lahore Act, 2011

2 of 2011

[22 January 2011]

An Act to provide for the establishment of the Global Institute Lahore. Preamble.- Whereas it is expedient to provide for the establishment of the Global Institute Lahore in the private sector and connected matters; It is enacted as follows:-

<u>CHAPTER 1</u> PRELIMINARY

1. Short Title And Commencement :-

(1) This Act may be cited as the Global Institute Lahore Act 2011.

(2) It shall come into force at once.

2. Definitions :-

In this Act-

(a) "Academic Council" means the Academic Council of the Institute;

(b) "Authority" means an Authority of the Institute specified in section 17;

(c) "Board" means the Board of Governors of the Institute;

(d) "Chairman" means Chairman of the Board;

(e) "Chairperson" means the head of a department or principal of a constituent college;

(f) "constituent college" means a college maintained and administered by the Institute;

(g) "Controller of Examinations" means the Controller of Examinations of the Institute;

(h) "Dean" means the head of a faculty of the Institute;

(i) "Department" means a teaching department maintained and

administered by the Institute in the prescribed manner;

(j) "Faculty" means an administrative and academic unit of the Institute consisting of one or more departments or constituent colleges, as may be prescribed;

(k) "Government" means the Government of the Punjab;

(1) "Higher Education Commission" means the Higher Education Commission established under the Higher Education Commission Ordinance 2002 (LIII of 2002);

(m) "Institute" means the Global Institute, Lahore established under the Act;

(n) "Patron" means the Governor of the Punjab;

(o) "prescribed" means prescribed by the rules, Statutes or regulations;

(p) "Rector" means the Rector of the Institute;

(q) "Registrar" means the Registrar of the Institute;

(r) "Schedule" means the Schedule appended to the Act;

(s) "Search Committee" means the Search Committee constituted by the Board for making recommendations for appointment of the Rector;

(t) "Society" means the Rahim Education Foundation (Trust), a society registered under the Societies Registration Act 1860 (XXI of 1860);

(u) "Statutes", "regulations" and "rules" mean respectively the Statutes, regulations and rules made under the Act;

(v) "teacher" includes a Professor, Associate Professor, Assistant Professor or Lecturer engaged whole time by the Institute and such other person as may be prescribed; and

(w) "Treasurer" means the Treasurer of the Institute.

<u>CHAPTER 2</u> THE INSTITUTE

3. Establishment Of The Institute :-

(1) The Government shall, by notification, establish an Institute to be called the Global Institute Lahore in the private sector with its campus located at Lahore.

(2) The Institute shall be a body corporate having perpetual succession and a common seal with power to acquire, hold and dispose of property and shall, by the said name, sue and be sued.

(3) The Institute shall consist of the following:-

(a) Patron, Chairman and members of the Board and Rector;

(b) Chairpersons and the Deans;

(c) Members of an Authority;

(d) teachers and the students of the Institute; and

(e) officers and members of the staff of the Institute.

4. Functions Of The Institute :-

The Institute shall-

(a) provide instruction and training in management sciences, commerce, and such other branches of knowledge, except medical, dental, allied health sciences or nursing education, as the Board may determine with the prior approval of the Patron given on the recommendation of a committee constituted by the Government and, where applicable, subject to the prior approval of the relevant statutory body of a professional education;

(b) establish, maintain and administer a department, constituent college or an Institute;

(c) establish and support other facilities for education, training and research;

(d) prescribe courses of studies;

(e) decide teaching methods and strategies in accordance with the education policy of the Government in order to ensure the most effective educational and training programmes;

(f) hold examinations in the prescribed manner and, if a person qualifies the examination, award degree, diploma, certificate and other academic distinction to the person;

(g) prescribe the terms and conditions of employment of the officers, teachers and other employees of the Institute;

(h) engage, where necessary, a person on contract of specified duration and to specify the terms of the engagement;

(i) institute programs for the exchange of students and teachers between the Institute and any other university, educational institution or research organization;

(j) provide career counselling and job-search services to the students and alumni;

(k) maintain linkages with alumni;

(I) develop and implement fund-raising plans;

(m) provide and support the academic development of the faculty of the Institute;

(n) confer degree on a person who has successfully conducted research in the prescribed manner;

(o) accept an examination and the period of study spent by a student of the Institute at any other university or place of learning

equivalent to an examination or period of study of the Institute and may withdraw such acceptance;

(p) cooperate with a public authority, university or private organization in the manner and for the purpose as may be prescribed;

(q) institute Professorship, Associate Professorship, Assistant Professorship and Lecturership or any other post and may appoint a person to the post;

(r) create a post for research, extension, administration or other related purpose and may appoint a person to the post;

(s) institute and award financial assistance to students in need, fellowships, scholarships, bursaries, medals and prizes in the prescribed manner;

(t) provide for the residence of the students, establish and maintain halls of residence and may approve or licence a hostel, lodging or boarding place;

(u) maintain order, discipline and security in a campus of the Institute;

(v) promote the extra curricular and recreational activities of the students and make arrangements for promoting health and general welfare of the students;

(w) demand and receive such fees and other charges from the students as it may determine;

(x) make provision for research, advisory or consultancy services and enter into arrangements with any other institution, public or private body, commercial or industrial enterprise in the prescribed manner;

(y) print and publish research or any other work;

(z) receive and manage property transferred and grants, contributions made to the Institute and to invest any fund in the manner as it may deem fit; and

(aa) perform any other prescribed or an ancillary function.

5. Institute Open To All :-

(1) The Institute shall not discriminate against any person solely on the basis of gender, religion, race, creed, colour or domicile.

(2) Subject to the reasonable restrictions as may be prescribed, the Institute shall be open to all persons and admission to the Institute shall not be denied on the basis of gender, religion, race, creed, colour or domicile.

6. Jurisdiction :-

(1) The jurisdiction of the Institute shall be restricted to the Province of the Punjab.

(2) The Institute shall not open any sub-campus for a period of ten years from the date of coming into force of this Act.

(3) Subject to sub-section (2), the Institute may, after the said period, establish a sub-campus with the prior approval of the Government.

<u>CHAPTER 3</u> OFFICERS OF THE INSTITUTE

7. Officers Of The Institute :-

The following shall be the officers of the Institute:-

- (a) Patron;
- (b) Rector;
- (c) Deans;
- (d) Chairpersons;

(e) Registrar;

(f) Treasurer;

(g) Controller of Examinations; and

(h) such other persons as may be prescribed by the Statutes or regulations to be the officers of the Institute.

8. Patron :-

(1) The Patron or his nominee shall preside over a convocation of the Institute.

(2) The Institute may confer an honorary degree with the prior approval of the Patron.

(3) The Patron may approve the draft Statutes submitted by the Board or return the Statutes to the Board for reconsideration.

(4) In the performance of functions under this Act, the Patron shall act on the advice of the Chief Minister of the Punjab or, within fifteen days of the advice, refer it back to the Chief Minister for reconsideration; and, if the Chief Minister tenders advice to the Patron after reconsideration of the matter, the Patron shall act accordingly.

<u>9.</u> Inspection And Inquiry :-

(1) The Patron may direct inspection or inquiry into the affairs of the Institute.

(2) The Patron shall convey his views with regard to the result of the inspection or inquiry to the Board and may, after ascertaining the views of the Board, recommend any remedial action to the Board.

(3) The Board shall, within the time specified by the Patron, submit a report to the Patron about the action taken on the recommendation of the Patron.

(4) If the Board fails to take action to the satisfaction of the Patron within the specified time, the Patron may issue such direction as he thinks fit and the Board shall comply with the direction.

(5) The Patron may, on the recommendation of a Committee constituted by him and comprising a nominee of the Board, a Judge of the Lahore High Court to be nominated by the Chief Justice of the High Court and a Professor Emeritus or Vice Chancellor of any university, take action against the Institute by appointing an administrator, who shall exercise the powers of the Board to run the affairs of the Institute till such time as may be specified by the Patron.

(6) The Patron shall not take any action under sub-section (5), unless the Chairman of the Board is afforded an opportunity of hearing.

(7) The Patron may set aside a decision or action of the Board, which, in the opinion of the Patron, is against the objectives of the Institute or against the interest of academic excellence, religious or cultural ideology or national integrity.

10. Rector :-

(1) The Government shall, on the recommendation of the Search Committee, appoint a person as Rector.

(2) The Board shall determine the terms and conditions of service of the Rector.

(3) The Rector shall be the person who possesses the prescribed qualifications and experience.

(4) The Rector shall perform such functions as are given in the Act or as may be prescribed or as are assigned to him by the Board.

<u>11.</u> Powers Of The Rector :-

(1) The Rector shall be the chief executive officer of the Institute responsible for all administrative and academic functions of theInstitute and for ensuring that the provisions of the Act, rules, Statutes and regulations are observed in all the affairs of the

Institute.

(2) The Rector may attend a meeting of an Authority or body of the Institute.

(3) Subject to the conditions as may be prescribed by the Board, the Rector may, in an emergency, take an action which is not otherwise in the competence of the Rector and within three days of taking of such action, he shall submit a report of the action taken to the Chairman of the Board.

(4) Subject to the general supervision and control of the Board, the Rector may-

(a) direct a teacher, officer or other employee of the Institute to take up such assignment in connection with examination, administration or any other activities in the Institute as he may consider necessary;

(b) sanction by re-appropriation an amount for an unforeseen item not provided for in the budget of the Institute;

(c) make appointments of such categories of employees of the Institute and in such manner as may be prescribed;

(d) suspend, punish or remove, in accordance with prescribed procedure, an officer, teacher or employee of the Institute except those appointed by the Board;

(e) take disciplinary action against a teacher, officer or any other employee of the Institute in the prescribed manner; and

(f) delegate, subject to such conditions as may be prescribed, any of his powers to a teacher or officer of the Institute.

(5) The Rector shall prepare an annual report containing information as regards the preceding academic year including disclosure of all relevant facts pertaining to academics, research, administration and finances of the Institute.

(6) The Rector shall, within three months of the conclusion of an academic year, submit the annual report of the Institute to the Board.

12. Acting Rector :-

Subject to the conditions as may be prescribed, if the office of the Rector is vacant, or the Rector is absent or is unable to perform the functions of his office due to illness or some other cause, the Board shall make arrangements for the performance of the duties of the Rector by any other person, as it may deem fit.

13. Registrar :-

(1) The Board shall, on the recommendation of the Rector, appoint a Registrar of the Institute on such terms and conditions as may be prescribed.

(2) The Board shall not appoint a person as Registrar unless he possesses the prescribed qualifications and experience.

(3) The Registrar shall be a full-time officer of the Institute and shall-

(a) be the administrative head of the secretariat of the Institute and be responsible for the provision of secretariat support to the Board and the Rector;

(b) be the custodian of the common seal and the academic records of the Institute;

(c) maintain a register of the students and graduates in the prescribed manner;

(d) supervise the process of election, appointment or nomination of a member to an Authority or body of the Institute in the prescribed manner; and

(e) perform such other duties as may be prescribed or as may be assigned by the Board.

(4) The Registrar shall hold office for a renewable term of three years.

14. Controller Of Examinations :-

(1) The Board shall, on the recommendation of the Rector, appoint a Controller of Examinations of the Institute on such terms and conditions as may be prescribed.

(2) The Board shall not appoint a person as Controller of Examinations unless he possesses the prescribed qualifications and experience.

(3) The Controller of Examinations shall be a full-time officer of the Institute and shall be responsible for all matters connected with the conduct of examinations and perform such other duties as may be prescribed.

(4) The Controller of Examinations shall hold office for a renewable term of three years.

15. Treasurer :-

(1) The Board shall, on the recommendation of the Rector, appoint a Treasurer of the Institute on such terms and conditions as may be prescribed.

(2) The Board shall not appoint a person as Treasurer unless he

possesses the prescribed qualifications and experience.

(3) The Treasurer shall be the chief financial officer of the Institute and shall-

(a) manage the assets, liabilities, receipts, expenditures, funds and investments of the Institute;

(b) prepare the annual and revised budget estimates of the Institute and present the estimates to the Board;

(c) ensure that the funds of the Institute are spent according to the budget or any other special arrangement;

(d) ensure that the accounts of the Institute are audited annually and are available for submission to the Board within six months of the end of a financial year; and

(e) perform such other functions as may be prescribed or assigned to him by the Board.

(4) The Treasurer shall hold office for a renewable term of three years.

16. Appointments :-

The Institute may employ such persons in its service as may be necessary, on such terms and conditions as may be determined by the Board.

<u>CHAPTER 4</u> AUTHORITIES OF THE INSTITUTE

<u>17.</u> Authorities Of The Institute :-

The following shall be the Authorities of the Institute:-

- (a) Board of Governors;
- (b) Academic Council;
- (c) Boards of Faculties;
- (d) Board of Advanced Studies and Research;
- (e) Selection Board;
- (f) Finance and Planning Committee; and

(g) any other Authority as may be prescribed by the Statutes or the regulations.

18. Board Of Governors :-

(1) The Board of Governors of the Institute shall consist of the following:-

(a) the Chairman of the Board of Trustees of the Society;

(b) members of the Society subject to a maximum of four members

to be nominated by the Society;

(c) four persons each one of whom is an expert in any of the fields of knowledge, to be nominated by the Society;

(d) one member of the Provincial Assembly of the Punjab, to be nominated by the Speaker of the Assembly;

(e) the Chairman, Higher Education Commission or his nominee not below the rank of a Director;

(f) a Vice Chancellor of a public sector university in the Punjab nominated by the Patron;

(g) Secretary to the Government, Education Department or his nominee not below the rank of an Additional Secretary; and

(h) the Rector.

(2) The Chairman of the Board of Trustees of the Society shall be the Chairman of the Board and the Rector shall be the Secretary of the Board.

(3) Members of the Board other than ex-officio members shall hold office for a term of three years and shall be eligible for reappointment on the expiry of their term of office.

(4) The quorum for a meeting of the Board shall be one-half of the total number of members with at least three ex-officio members.

(5) The Secretary shall, with the approval of the Chairman of the Board, call the meeting of the Board.

(6) The Society may fill a casual vacancy occurring because of death or resignation of a member of the Board nominated by the Society to the extent of the remainder of the term of the former member.

<u>19.</u> Powers And Duties Of The Board :-

(1) The administration and management of the affairs of the Institute shall vest in the Board.

(2) Without prejudice to the generality of the aforesaid power, the Board may-

(a) formulate or approve the principles, policies and plans governing the activities and operations of the Institute so as to facilitate research, teaching and other academic work;

(b) recommend the Statutes to the Patron;

(c) make or approve regulations;

(d) create a component of the Institute such as faculty, department, constituent college or Institute, subject to the provisions of this Act;

(e) constitute a committee, council and any other administrative or

academic advisory body;

(f) create such academic or administrative posts as it may deem necessary and to approve appointments to such posts as it may specify;

(g) hold, control and administer the property, funds and resources of the Institute and raise funds for the purpose of the Institute upon such security as may be required under the regulations;

(h) undertake the responsibility for the financial viability of the Institute including responsibility for ensuring effectiveness of its operations, their continuity and preservation of the autonomy of the Institute;

(i) consider and approve, through a resolution, the annual report, plan of work, statement of accounts and the annual budget estimates;

(j) call for and consider reports relating to the activities of the Institute and may direct the Rector to furnish information relating to any matter specified by the Board; and

(k) take all such initiatives as it may consider necessary or desirable for the efficient and effective management and functioning of the Institute.

(3) The Board shall recommend Statutes to the Patron and the Statutes shall come into force if the same are approved by the Patron.

20. Business Of The Board :-

(1) The meetings and business of the Board shall be conducted in such manner and in accordance with such procedure as may be prescribed in the regulations and until these matters are prescribed, as may be determined by the Board.

(2) The Statutes, regulation or proceeding of the Board shall not be invalid by reason of any vacancy or defect in the constitution of the Board.

21. Delegation Of Powers :-

(1) Subject to sub-section (2), the Board may delegate any of its powers or functions to a person or committee of the Board.

- (2) The Board shall not delegate the power to-
- (a) make the regulations or Statutes;
- (b) recommend any action to the Patron;
- (c) appoint the Registrar, Controller or Treasurer; and
- (d) approval of annual budget and consideration of audit reports.

22. Academic Council :-

(1) The Academic Council shall consist of-

(a) Rector (Convener);

(b) all the Deans;

(c) all the Chairpersons;

(d) Controller of Examinations;

(e) all the Professors of the University;

(f) nominee of the Secretary to the Government, Education Department not below the rank of Deputy Secretary;

(g) two Associate Professors, two Assistant Professors and two Lecturers to be nominated by the Board;

(h) three persons eminent in the field of art or science of whom at least one shall be from each category, to be nominated by the Board;

(i) Director Academics of the Higher Education Commission; and

(j) Registrar (Secretary).

(2) A nominated member shall hold office for a renewable term of three years.

(3) The quorum for a meeting of the Academic Council shall be one-half of the total number of members of the Academic Council.

<u>23.</u> Powers And Duties Of Academic Council :-

(1) The Academic Council shall be the academic body of the Institute and may, subject to the Statutes, lay down proper standards of instruction, research, publication and examination and to regulate and promote the academic life of the Institute.

(2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Act, rules, Statutes and regulations, the Academic Council may-

(a) advise the Board on academic matters;

(b) regulate the conduct of teaching, research and publication;

(c) regulate the admission of students to the courses of studies and examinations in the Institute;

(d) regulate the conduct and discipline of the students of the Institute;

(e) propose to the Board, scheme for the constitution and organization of faculties, teaching departments, constituent colleges and institutes;

(f) consider or formulate proposals for the planning and development of teaching and research in the Institute;

(g) recommend regulations prescribing the courses of studies, the syllabi and the outlines of tests for the Institute examinations to the Board;

(h) regulate the award of studentships, scholarships, exhibitions, medals and prizes;

(i) frame regulations for submission to the Board;

(j) appoint or nominate members to the various Authorities in accordance with the provisions of the Act; and

(k) perform such other functions as may be prescribed by the Statutes.

<u>CHAPTER 5</u> FINANCIAL PROVISIONS

24. Institute Fund :-

(1) The Board shall establish a fund to be known as the Global Institute of Lahore Fund which shall vest in the Institute and to which shall be credited all sums received by the Institute.

(2) The Institute may accept donations in the shape of land, vehicles, equipment or any other item that may facilitate the functioning of the Institute and all such donations shall be used, maintained and disposed of by the Institute in the prescribed manner.

25. Budget, Audit And Accounts :-

(1) The budget of the Institute shall be approved and its accounts shall be maintained and audited in such manner as may be determined by the Board.

(2) The Board may approve the budget of the Institute, appropriations of accounts of the Institute and settle an audit para relating to the audit of the Institute.

<u>CHAPTER 6</u> MISCELLANEOUS

<u>26.</u> Rules :-

The Government may, by notification, make rules for carrying out the purposes of this Act.

<u>27.</u> Statutes :-

(1) Subject to the rules, the Board may recommend Statutes to the

Patron to provide for and to regulate any matter relevant to the Institute.

(2) The Patron may approve the Statutes, with or without amendments, or refer the Statutes back to the Board for reconsideration.

28. First Statutes :-

Notwithstanding anything to the contrary contained in this Act, the Statutes set out in the Schedule shall be deemed to be the Statutes made under section 27 and shall continue to remain in force until amended or repealed in accordance with the provisions of the Act.

29. Regulations :-

Subject to the rules and Statutes, the Board may, make regulations for the proper administration and management of the affairs of the Institute.

30. Removal Of Difficulties :-

If any difficulty arises in giving effect to any of the provisions of this Act, the Board may, with the approval of the Government, give such directions, not inconsistent with the Act, as it may consider necessary for the removal of such difficulty.

31. Savings :-

Notwithstanding anything contained in this Act, an examination conducted by the proponents of the Institute, prior to the coming into force of the Act, shall be deemed to be the examination conducted by the Institute under the Act and the Institute may award degree, diploma or certificate on the basis of such examination.

SCHEDULE 1

SCHEDULE I

(see section 28)

THE FIRST STATUTES

(2) The Institute shall include the following faculties and such other faculties as may be prescribed:-

(a) faculty of Management Sciences; and

(b) faculty of Commerce.

^{1.} Faculties.- (1) There shall be a faculty for a teaching department or a group of teaching departments.

2. Board of Faculty.- (1) There shall be a Board of Faculty for each faculty which shall consist of-

(a) Dean of the faculty;

(b) Professors and the Chairpersons in the faculty;

(c) two teachers to be nominated by the Academic Council due to their specialized knowledge of the subjects which, though not assigned to the faculty, have in the opinion of the Academic Council, important bearing on the subjects assigned to the faculty;

(d) two experts in the field from outside the Institute to be appointed by the Board; and

(e) one member to be nominated by the Rector.

(2) The members other than ex-officio members of a Board of Faculty shall hold office for a period of three years.

(3) The quorum for a meeting of a Board of Faculty shall be one-half of the total number of members.

(4) A Board of Faculty, subject to the general control of the Academic Council and the Board, may-

(a) co-ordinate the teaching and research work in the subjects assigned to the faculty;

(b) scrutinize the recommendations of a Board of Studies comprising a faculty with regard to the appointment of paper-setters and examiners for graduate and postgraduate examinations and to forward the panels of suitable paper-setters and examiners for each examination to the Rector;

(c) consider any other academic matter relating to the faculty and to submit its report to the Academic Council;

(d) prepare a comprehensive annual report regarding the performance of each department or constituent college comprising the faculty for presentation to the Academic Council; and

(e) perform such other functions as may be prescribed by Statutes.

(5) The Dean of the faculty shall be the convener of the Board of Faculty.

(6) The Dean shall be appointed by the Board from amongst the three senior most Professors of the faculty on the recommendations of the Rector and shall hold office for a period of three years and shall be eligible for reappointment.

(7) The Dean shall present candidates for admission to degree, except honorary degrees, courses falling within the purview of the faculty.

(8) The Dean shall have such powers and duties as may be prescribed by the Board on the recommendations of the Rector.

3. Academic department, constituent college and Institute.- (1) There shall be an academic department or constituent college for each subject or a group of subjects, as may be prescribed by the regulations and each academic department or constituent college shall be headed by a head of department or principal of the constituent college, collectively called Chairperson.

(2) The Board shall, on the recommendations of the Rector, appoint the Chairperson from amongst three senior most Professors other than a Professor already working as Dean for a period of three years and the Chairperson shall be eligible for reappointment; provided that in a department or constituent college there are less than three eligible Professors, the appointment shall be made from amongst the three senior most Professors and Associate Professors of the department or constituent college.

(3) The Chairperson shall plan, organize and supervise the work of the department or constituent college and shall be responsible to the Dean for the work of his department, constituent college or Institute.

(4) The Chairperson shall, under the general supervision of the Rector and Dean, exercise all the administrative, financial and academic powers and such other duties or powers as may be delegated to him.

(5) The Chairperson shall prepare a comprehensive annual report regarding the performance of the department or constituent college at the graduate and postgraduate levels, faculty research and development and submit this report to the Dean for evaluation.

4. Board of Advanced Studies and Research.- (1) The Board of Advanced Studies and Research shall consist of-

(a) Rector (Convener);

(b) all the Deans;

(c) Controller of Examinations;

(d) one Professor of the Institute from each faculty other than Dean to be appointed by the Board;

(e) one member to be nominated by the Rector;

(f) three members from the relevant field, research organizations and Government, to be nominated by the Board; and

(g) Registrar (Secretary).

(2) The term of office of the members of the Board of Advanced Studies and Research other than ex-officio members shall be three years.

(3) The quorum for a meeting of the Board of Advanced Studies and Research shall be one-half of the total number of members.

5. Functions of the Board of Advanced Studies and Research.- The Board of Advanced Studies and Research shall-

(a) advise an Authority on all matters connected with the promotion of advanced studies and research publication in the Institute;

(b) consider and report to an Authority with regard to a research degree of the Institute;

(c) propose regulations regarding the award of a research degree;

(d) appoint supervisors for a postgraduate research student and to approve title and synopses of a thesis or dissertation;

(e) recommend panels of names of examiners for evaluation of a research examination; and

(f) perform such other functions as may be prescribed by the Statutes.

6. Selection Board.- (1) The Selection Board shall consist of-

(a) Rector (Convener);

(b) Dean of the faculty concerned;

(c) Chairperson concerned;

(d) one member of the Board to be nominated by the Board;

(e) one eminent scholar to be nominated by the Society; and

(f) one expert in the subject to be nominated by the Secretary to the Government, Education Department.

(2) The Registrar shall be the Secretary of the Selection Board.

(3) The members other than ex-officio members shall hold office for a period of three years.

(4) Four members of the Selection Board shall constitute the quorum for a meeting of the Selection Board.

(5) No member who is a candidate or whose family member is a candidate, for a

post to which appointment is to be made, shall take part in the proceedings of the Selection Board for selection of a candidate on such post.

(6) In selection of candidates for the post of Professor or Associate Professor, the Selection Board shall co-opt or consult three experts in the subject concerned and in selecting candidates for any other teaching post, two experts in the subject concerned, to be nominated by the Rector from a standing list of experts for each subject approved by the Board on the recommendation of the Selection Board.

(7) The Board may revise the standing list of experts of a subject on the recommendation of the Selection Board.

7. Functions of the Selection Board.- The Selection Board shall-

(a) consider the applications and recommend to the Board, the names of suitable candidates for appointment to teaching and other posts and recommend suitable salary for the selected candidate; and

(b) consider all cases of promotion or selection of officers of the Institute and recommend the names of suitable candidates for such promotion or selection to the Board.

8. Finance and Planning Committee.- (1) The Finance and Planning Committee shall consist of-

(a) Rector (Convener);

(b) all the Deans;

(c) Treasurer;

(d) one member of the Board to be nominated by the Board;

(e) one member of the Academic Council to be nominated by the Academic Council;

(f) one representative each from Education Department and Finance Department of the Government not below the rank of a Deputy Secretary;

(g) Director Planning of the Higher Education Commission;

(h) Registrar; and

(i) one nominee of the Society.

(2) The term of office of the nominated members shall be three years.

(3) Five members of the Finance and Planning Committee shall constitute the quorum for a meeting of the Finance and Planning Committee.

9. Functions of the Finance and Planning Committee.- The Finance and Planning Committee shall-

(a) prepare the annual statement of accounts and propose annual budget estimates and advise the Board thereon;

(b) review periodically the financial position of the Institute;

(c) advise the Board on all matters relating to finance, investments and accounts of the Institute; and

(d) perform such other functions as may be prescribed by the Statutes.